

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB)No. 476/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

| | | | |
|---------------------|--|---|---------------------|
| Name of the Company | | Diamond Steel Enterprises. -Vs- Reacon Engineers (India) Pvt.Ltd. | |
| Under Section | | 8 & 9 IBC | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

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S.K.TIWARI

Operational Creditor

30.11.17

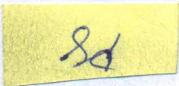
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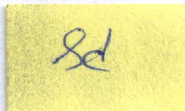
ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016. As per our directions vide our orders dated 19/09/2017, 30/10/2017 and 06/11/2017 respectively, the operational creditor has to serve notice on the corporate debtor and file affidavit of service. Till date the order has not been complied with. Petitioner is directed to receive the notice from the Court Officer and serve on the corporate debtor and file affidavit of service within 7 days from today.

List on **17/01/2018** for admission.


(Jinan K.R.)
Member (J)


(V.P.Singh)
Member (J)